

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VS OMNITRADE INDIA PVT. LTD.**

RELEVANT PARTICULARS	
1. Name of corporate debtor	VS OMNITRADE INDIA PVT. LTD
2. Date of incorporation of corporate debtor	24/06/2011
3. Authority under which corporate debtor is incorporated / registered	ROC -Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52590MH2011PTC219047
5. Address of the registered office and principal office (if any) of corporate debtor	301, 3rd Floor, NITCO Biz Park Plot No. C/19, Road No.16/U, Wagle Estate Thane West 400604
6. Insolvency commencement date in respect of corporate debtor	14/10/2022
7. Estimated date of closure of insolvency resolution process	12/04/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Dhiren S Shah IBBI/IPA-001/IP-P00220/2017-18/10419
9. Address and e-mail of the interim resolution professional, as registered with the Board	B 102 Bhagirathi Niwas, Near Natraj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email- dss@dsshah.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	B 102 Bhagirathi Niwas, Near Natraj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email- cirpomni@gmail.com
11. Last date for submission of claims	28/10/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Webblink: ibbi.gov.in/home/downloads N.A.

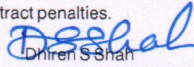
Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the VS Omnitrade India Pvt. Ltd. on 14/10/2022

The creditors of VS Omnitrade India Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 28/10/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/10/2022
Place: Mumbai


Dhiren S Shah

Interim Resolution Professional
IBBI/IPA-001/IP-P00220/2017-18/10419

